#### GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

# LOK SABHA

#### **UNSTARRED QUESTION NO. 291**

# TO BE ANSWERED ON WEDNESDAY, THE 12<sup>th</sup> DECEMBER, 2018.

## Live Streaming of Court Proceedings

#### 291. SHRIMATI RAKSHATAI KHADSE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes live streaming of court proceedings for the benefit of all including the litigants and the lawyers;
- (b) if so, whether the Government is framing up comprehensive guidelines for live streaming of court proceedings; and
- (c) if so, the details thereof?

#### ANSWER

## MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) to (c): A Writ Petition was filed in the Hon'ble Supreme Court, seeking declaration for permitting live streaming of Supreme Court case proceedings of constitutional and national importance having an impact on the public at large and a direction to make available the necessary infrastructure for live streaming and to frame guidelines for the determination of such cases which are of constitutional and national importance. The Hon'ble Supreme Court *vide* its Judgment dated 26<sup>th</sup> September, 2018 has inter-alia observed that : (i) It is important to re-emphasise the significance of live-streaming as an extension of the principle of open justice and open courts; (ii) The process of live-streaming should be subjected to carefully structured guidelines, (iii) Initially, a pilot project may be conducted for about three months by live-streaming only cases of national and constitutional importance which can be expanded in due course with availability of infrastructure.

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